

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of October, 2019 (28.10.2019 to 31.10.2019)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
29.10.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	292/MP/2019	AP&NR	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking compensation of carrying cost in respect of the Change in Law events allowed by the Commission under the Power Purchase Agreement dated 25.3.2011 (PPA) executed between the Petitioner and the Respondent No. 2 and the Power Supply Agreement (PSA) dated 5.1.2011 executed between Respondent No.1 and Respondent No. 2(On admission)
	2.	342/MP/2019	PDPL	Petition invoking Regulation 1.5 (iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar power project and seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioner.
	3.	347/MP/2019	MEPL	Petition seeking permission for extension of the period for injection of infirm power for commissioning and testing of phase II (unit III) thermal power project of Meenakshi Energy Limited near Thaminapatnam, Chilakur (Mandalam), SPSR Nellore, State of Andhra Pradesh for further period of six months i.e. from 1.7.2019 to 31.12.2019.
	4.	8/MP/2019	RGPPL	Petition for relaxation/modification of the provisions of the India Electricity Grid Code (Fourth Amendment) Regulations, 2016 and the Central Electricity Regulatory Commission (Deviation and Settlement Mechanism and related matters) (Fourth Amendment) Regulations, 2018 in respect of the schedule for operation of the Ratnagiri Gas Power Station
	5.	126/MP/2019	FBTL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking declaration that the event namely, Notification of the GIB Arc coordinates vide letter dated 28.2.2019 by the Deputy Conservator of Forest, Jaisalmer on account of which Petitioner is required to re-route the 765 kV D/C Fatehgarh - Bhadla Transmission Line, is a 'Change in Law' event under Article 12 of the TSA dated 10.1.2018, with liberty to approach this Commission to assess the actual impact of such 'Change in Law' event, based on the actual and audited expenditure incurred by the Petitioner as per formula specified under Article 12.2.1 of the TSA and other consequential reliefs.
	6.	4/MP/2017 alongwith I.A.No.29/2019	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 18.7.2008 between the petitioner and BSES Rajdhani Power Limited (Interlocutory application on behalf of BSES Rajdhani Power Limited for amendment of its reply/counter claim dated 13.9.2017.)
	7.	5/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited .
	8.	68/MP/2017	DBP(MP)L	Petition seeking setting aside/quashing of invocation and encashment by the respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the respondent to reimburse the encashed amount along with interest.
	9.	22/MP/2019	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 8.3 of the Power Purchase Agreement dated 19.8.2013 entered into between the petitioner and the respondent for recovery of late payment surcharge on account of delay in payment of monthly bills of the petitioner by the respondent.
	10.	119/MP/2017	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 8.1.2011 (PPA) entered into between

				NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and extension of Schedule Commissioning date.
	11.	378/MP/2018	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement 8th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited
	12.	210/MP/2017	KTL	Petition for revision of Tariff for events occurring after the Bid Due Date
	13.	135/MP/2018	KTL	Petition seeking payment of transmission tariff between the date of commissioning and date of charging of Element 2,Element 3 of transmission assets of Kudgi Transmission Limited
	14.	39/MP/2019	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 21.03.2013 for (i) resolution of bill dispute; (ii) recovery of amounts due to GMR Warora Energy Limited pursuant to Supplementary Bills raised; and (iii) order dated 1.2.2017 in Petition No. 8/MP/2014, order dated 14.3.2018 in Petition No. 13/SM/2017, order dated 16.3.2018 in Petition No. 1/MP/2017 and order dated 15.11.2018 in Petition No. 88/MP/2018.
	15.	115/MP/2019	GMRKEL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of dues owned by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 4.1.2011. GMR Kamalanga Energy Limited (GKEL)
	16.	208/MP/2019	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 for execution/implementation of the Order dated 16.5.2019 passed in Petition No. 8/MP/2014 and Petition No. 284/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Maharashtra State Electricity Distribution Company Limited and DNH Power Distribution Corporation Limited in relation thereto
31.10.2019 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	242/MP/2019	TEECL	Petition filed under Section 79 of the Electricity Act, 2003 read with Regulations 3(4) and 14 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.(On admission)
	2.	243/MP/2019	DCMSIL	Petition for issuance of Renewable Energy Certificate for Renewable Energy Generation), Regulations, 2010 seeking condonation of Delay in uploading Energy Injection Report data for the month of October, 2018 and consequently delay in complying with the procedure for issuance of Renewable Energy Certificates and to further direct the Respondent to issue the Certificates due to the Petitioner (On admission).
	3.	277/MP/2019	SKRPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in revoking the Long-Term Open Access granted to the Petitioner for evacuation of 300 MW power from its Wind Power Project on account of delay in submission of Bank Guarantee as required under the Long Term Access Agreement dated 23.2.2019. (On admission).
	4.	299/MP/2019	SSPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 31.5.2017 executed between the Petitioner and Solar Energy Corporation of India Ltd., for seeing approval of Change in Law events due to enactment of the GST Laws (On admission)
	5	360/MP/2019	Jyoti Solar	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 08.02.2017, with effective date of 22.12.2016, executed between the Petitioner and Solar Energy Corporation of India Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.(On admission)
	6.	385/MP/2019 alongwith I.A.No.87/2019	REL	Petition under Section 129, 142, 79 and other applicable provisions of the Electricity Act, 2003 and the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2009 for violation of the terms and conditions of the license and the agreements entered into between the parties for non-payment of dues to the seller in trading transactions (Interlocutory application for urgent listing and interim order) (On admission) .
	7.	380/MP/2019 alongwith	OPGCL	Petition under Sections 29(5), 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 6.4.2(c)(iii), 7(1) and 7(3) of the

	I.A.No.83/2019		Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking directions for shifting of Control Area from Eastern Load Despatch Centre to Odisha State Load Despatch Centre and operating the bus coupler between Petitioner's 2 x 660 MW Units (viz. Units 3 and 4) in closed condition for the common bus mode operation (Interlocutory application for urgent hearing and interim reliefs) (On admission) .
8.	334/MP/2019	ERLDC	Petition for Non-compliance of Section 29 of the Electricity Act, 2003 , Regulations 2.3.1(5), 2.3.1(6) and 2.3.1(7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 8 (6) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulation 6 and Regulation 8 of the Central Electricity Authority (Grid Standards) Regulations, 2010 with Regulation 1.5 of Indian Electricity Grid Code, Section 29(6) and Section 142 of the Electricity Act,2003.
9.	351/MP/2018	CEPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its notification dated 27.08.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to change in law in an expeditious manner
10.	380/MP/2018	IL&FS	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent for claiming compensation on account of events pertaining to change in law
11.	293/MP/2018	APIPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.04.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
12.	294/MP/2018	APIPL	Petitioner seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement
13.	300/MP/2018	GMRKEL	Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 and read with statutory framework governing procurement of power through Competitive Bidding and Article 10 and 13 of the respective Power Purchase Agreements, executed between GMR Kamalanga Energy Limited and its beneficiaries, seeking compensation on account of Change in Law events impacting revenues and costs during the Operating Period.
14.	301/MP/2018	GMRWEL	Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
15.	340/AT/2019	PTCIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the scheme for setting up of 1000 MW inter-state transmission system (ISTS) connected wind power selected through competitive bidding process as per guidelines issued by ministry of new and renewable energy (MNRE) on 14.06.2016 and 22.10.2016.
16.	278/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009
17.	303/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra- State

				and related matters) Regulations, 2009.
18.	304/MP/2018	JITPL		Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009
19.	339/MP/2018	JITPL		Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009.
20.	259/GT/2019	TPL		Petition for determination of tariff of SUGEN 1147.5 MW Power Plant for the period 1.4.2019 to 31.3.2014.
21.	270/GT/2019	TPL		Petition for truing up of tariff for SUGEN 1147.5 MW Power Plant from 1.4.2014 to 31.3.2019
22.	268/GT/2019	TPL		Petition for determination of tariff of UNOSUGEN 382.5 MW Power Plant (SUGEN-40) from 1.4.2019 to 31.3. 2024.
23.	272/GT/2019	TPL		Petition for truing up of tariff for UNOSUGEN 382.5 MW Power Plant from 1.4.2014 to 31.3.2019

By order of the Commission

Sd/-

(T.D. Pant)

Dy. Chief (Legal)

29.10.2019